
(2023) 11 CESTAT CK 0005

In the Customs, Excise And Service Tax Appellate Tribunal

Case No : Customs Appeal No. 2682 Of 2011

Multilink

APPELLANT

Vs

Commissioner Of Customs

RESPONDENT

Date of Decision : 01-11-2023

Acts Referred:

Citation : (2023) 11 CESTAT CK 0005

Hon'ble Judges : Dr. D.M. Misra, Member (J); R. Bhagya Devi, Member (T)

Bench : Division Bench

Advocate : K. A. Jathin

Final Decision : Dismissed

Judgement

Dr. D.M. Misra, Member (J)

None present for the appellant. The matter had been listed on 13.6.2023; 6.7.2023; 2.8.2023; 31.8.2023; 22.9.2023; 6.10.2023 and today 1.11.2023. On all these dates, none appeared nor any request for adjournment. The notices sent to the appellant's address is returned as 'undelivered' by the postal authorities. The learned Authorised Representative for the Revenue submits that the appellants are not serious in prosecuting their appeal. We find force in the contention of the learned Authorised Representative. Consequently, the appeal is dismissed for non-prosecution.